

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.270/97

Thursday, this the 20th day of February, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Kandasamy,
Diesel Assistant,
Southern Railway, Erode. - Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town.P.O.
Madras-.3.
2. The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat. - Respondents

By Advocate Mr PA Mohamed

The application having been heard on 20.2.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for a
declaration that he is entitled to have his pay fixed in
terms of the Rule 1313(a)(2) and (3) of the Indian Railway
Establishment Code, Volume-II, with effect from 13.1.95.
Claiming this benefit and referring to the order of the

..2...

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Tribunal in O.A.7/95, the applicant has made a representation on 27.4.96 which remains to be responded to.

2. When the application came up for hearing, Shri PA Mohamed, counsel for respondents states that the respondents would consider the case of the applicant projected in the representation and pass appropriate orders within a time limit to be stipulated by the Tribunal. The learned counsel for applicant states that applicant would be satisfied if such a direction is given.

3. In the light of what is stated above, the application is admitted and disposed of with a direction to respondents to consider the representation submitted by the applicant on 27.4.96 at A-3 keeping in view the judgement in O.A.7/95 dated 5.2.96(A-4) within a period of three months from the date of receipt of a copy of this order. No costs.

Dated, the 20th February, 1997.

P Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

AV Haridasan
AV HARIDASAN
VICE CHAIRMAN

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List of Annexures

Annexure A3: A true copy of the representation dated 27.4.96 submitted by the applicant to the 2nd respondent.

Annexure A4: A true copy of the judgement dated 5.2.96 in OA-7/95 passed by this Hon'ble Tribunal.